

परिणाम, एन० एस० एस० प्रो० त्रेनासिक जनरल 'सर्वेक्षण' संख्या 4 के खण्ड II, में प्रकाशित किए गए हैं। जहाँ तक किसी व्यक्ति के नियोजित या बेरोजगार रहने के औसत दिनों की संख्या का सम्बन्ध है, यह सूचना तभी उपलब्ध होगी, जब उस सर्वेक्षण के विस्तृत ब्यौरे प्रकाशित किए जाएंगे।

(ख) और (ग) योजना के भाग के रूप में विभिन्न क्षेत्रों में प्रारम्भ किए गए अनेक विकास कार्यक्रमों द्वारा रोजगार प्रवर्धन सुनिश्चित किए जाते हैं। अन्य लक्ष्यों के साथ, योजना कार्यक्रमों के लिए परिषदों को अन्तिम रूप देते समय बेरोजगारी और गरीबी में कमी के लक्ष्य को भी ध्यान में रखा गया है।

Land Acquisition (Maharashtra Amendment) Bill, 1977

5882. SHRI UTTAM RATHOD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Land Acquisition (Maharashtra Amendment) Bill, 1977 passed by the Maharashtra Legislature in 1977 received the assent of the President; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No, Sir.

(b) Various policy issues are involved and the matter has been under examination in consultation with concerned departments of the Union Government and the State Government. It has been necessary to refer back the case to the State Government. A decision in the matter will be taken on receipt of their views.

Utilisation of Solar Energy for running Railway Trains

5883. PROF. MADHU DANDA-VATE: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether it is a fact that research on utilisation of solar energy for running railway trains is in progress;

(b) if so, what is the progress in this field; and

(c) when the first train to run on solar energy is expected to be started?

THE MINISTER OF STATE IN THE DEPARTMENT OF SCIENCE AND TECHNOLOGY AND ELECTRONICS (SHRI C. P. N. SINGH):

(a) No specific research on utilisation of Solar energy for running Railway trains is at present in progress. However, in this area, the possibility of using solar photovoltaic panels and modules in signalling equipment is being explored.

(b) and (c) Does not arise.

Amendment to Labour Laws

5884. SHRI DAYA RAM SHAKYA: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal under consideration to amend the existing Labour Laws namely, Trade Union Act, 1926, Industrial Dispute Act, 1947, Factories Act, 1948 and Payment of Wages Act, 1936; and

(b) if so, what are the proposals?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI MATI RAM DULARI SINHA): (a) and (b) Some amendments to the Trade Unions Act, 1926, Industrial Disputes Act, 1947 and Payment of Wages Act, 1936 are under various stages of consideration and the details of the amendment proposals are